

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

13

O.A. No.2214/94

Date of decision 6-5-1996

Hon'ble, Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Raj Sethi
Nursing Sister through L.R.'s
R/o No. A 2or Bagh Lane,
B.K. Datt Colony, New Delhi-3

... Applicant

(By Advocate Mrs Asha Jain Madan)

Vs.

1. Dr. Ram Manohar Lohia Hospital
New Delhi

2. Director General of Health Services,
Nirman Bhavan, New Delhi.

... Respondents

(By Advocate Shri K.C.D. Gangwani)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Mrs Asha Jain Madan and Shri K.C.D. Gangwani, counsel for the respondents.

2. Both counsel agree that the relief sought for by the applicant has been provided to her and nothing further survives in the O.A. which is accordingly dismissed as not pressed.

3. In this connection, Mrs Madan states that the applicant has separately represented to the authorities for grant of interest for the delay in the payment of the financial dues. If after the disposal of that representation, the applicant has any grievance, it will be open to her to agitate the same in accordance with law, if so advised. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

S.K.